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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 15th May, 1978.

NOTIFICATION  
INCOME TAX

No.2299(F.No.404/27/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notifications of the Government of India in the Department of Revenue No.1911(F.No.404/27/77-ITCC) dated 29.7.77 and No.1206(F.No.404/4/76-ITCC) dated 17.1.1976 the Central Government hereby authorises Sharvshri R.V.P. Sinha and P.Kachhap being a Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Sarvshri R.V.P. Sinha and P.K. Kachhap take over charge as Tax Recovery Officer.

sd/-

( H. Venkataraman )

Deputy Secretary to the Government of India.

The Manager,  
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(MISS GITA KRIPALANI)  
ASST. DIRECTOR (RSP).

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